STATEMENT

Written Answers

ONGC Region wise/Basinwise - Oil wells (As on 1.10.96)

Onland Region	Basin	No. of Oil wells
CRBC	Assam-Arakan Fold Belt	•
ERBC	Assam-Arakan Fold Belt	26
	Upper Assam	601
SRBC	Cauvery	65
	Krishna-Godavari	13
WRBC	Cambay	2327
	Jaisalmer	-
	Total Onland	3032
Offshore :		
BRBC	Bombay Offshore	615
SRBC	Krishna-Godavari	5
	Total Offshore	620
	Total ONGC	3652

Note

- In addition to above there are 196 expendable oil/gas wells in West and East Coast offshore.
- Total no. of wells drilled by ONGC is 7498 out of which 265 wells fall within the small/medium sized fields handover to JV/PSC

Discretionary Quota

3955. SHRI BALAI CHANDRA RAY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether, in view of Supreme Court verdict on former Petroleum Minister's case, the Government propose do away with all types of discretionary allotments by Ministers with immediate effect; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) and (b). Government have decided to abolish all discretionary quotas hitherto enjoyed by the Ministers in all the Ministries/Departments. It has also been decided that in areas where it is considered necessary

to make a small number of out of turn allotments, Ministry/Department should formulate clear rules and guidelines and make arrangements for making out of turn allotments by a Committee especially set up for this purpose.

Posting of IAS Officers

3956. SHRI JAI PRAKASH (Hardoi): Will the PRIME MINISTER be pleased to state.

- (a) whether attention of the Government has been drawn to the news-item captioned "57 p.c. of IAS officers not posted at Centre" appearing in the 'Hindu' dated September 4, 1996,
- (b) if so, the yardstick applied for the posting of IAS officers at the Centre; and the reasons for all the not given postings to them at the Centre;
- (c) whether there is any proposal to make it necessary for all IAS officers to serve at least one stint at the Centre; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) Yes, Sir.

- (b) The posting of IAS officers at the Centre is made keeping in view the requirements of the job and the merit, competence, qualification and experience possessed by the officers. Due consideration is also given to the Central Deputation Reserve of the various States, and also the Centre's need for fresh inputs at senior levels in policy planning, formulation of policy and implementation of programmes from diverse sources. The cadre structure envisaged for the IAS under the rules only requires that a reasonable proportion of the cadre strength be interchanged between postings in the Centre and the States.
 - (c) and (d). No Sir.

Accumulation of Wealth

3957. SHRI K.P. NAIDU : Will the PRIME MINISTER be pleased to state :

- (a) the number of complaints received in the office of Central Bureau of Investigation during the last six months regarding accumulation of wealth and immoveable properties by the Government servants;
- (b) the number of cases registered and the cases on which enquiry has been completed so far; and

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(c) the approximate time required to complete the enquiry in all the cases in which complaints have been received w.e.f. Ist July, 1996?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF (SHRI PARLIAMENTARY **AFFAIRS** BALASUBRAMONIYAN): (a) During the last six months i.e. 1-6-96 to 30-11-96 a total of 156 complaints were received by the CBI regarding accumulation of wealth and immovable properties by Government servants.

- (b) Out of the above complaints, 22 cases have been registered after conducting necessary verification and investigation have been taken up. These cases will be dealt with as per established procedure and law of the land.
- (c) Since the cases have been registered recently, no time frame can be indicated for finalisation of investigation. However, all efforts are made to expedite completion of investigation and to dispose of the cases as per the law.

Medical Facilities to Retired Employees

3958. SHRI CHINTAMAN WANAGA: Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have received any representation from the retired employees of the Department of Atomic Energy regarding medical benefits given to them if they continue to be the member of the Contributory Health Scheme of the Department;
 - (b) if so, the details thereof;
- (c) whether the scheme provides minimum facilities that are available to the retired employees; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) Yes, Sir.

- (b) Identical representations were received by the Department of Atomic Energy in the month of July, 1996 from six persons who are retired employees and mambers of the Contributory Health Services Scheme ©HSS) at Tarapur. Their request was to incorporate certain changes in the Scheme as indicated below :
 - (i) Payment of TA to retired employees on medical reference;
 - (ii) Providing Hearing Aids/Special Lenses after cataract operation;

(iii) Issue of permanent CHSS card to retired employees as existing in the Central Government Health Scheme

Written Answers

- (iv) Changing definition of "pensioners" eligible for CHSS.
- (c) Yes, Sir.
- (d) Does not arise.

Sanction of Amount

3959. SHRI P.R. DASMUNSHI : Will the PRIME MINISTER be pleased to state :

- (a) the amount sanctioned during the Seventh and Eighth Plan period for slum development, sanitation, water supply for West Bengal and the amount yet to be utilised out of the sanctioned amount headwise;
- (b) the quantum of the above amount sanctioned and spent for Calcutta Corporation and Howrah Corporation areas, separately;
- (c) whether any World Bank or ODA Projects were approved during this period for Howrah and Calcutta; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b). As per available information, the outlay and expenditure during the Seventh and Eighth Plan for slum development, urban water supply and sanitation in respect of West Bengal is given in the statement enclosed. Since these are State subjects, the city/ corporation-wise physical and financial progress is not monitored by the Union Government.

(c) and (d). The World Bank assisted III Calcutta Urban Development project was implemented during the period from June 1983 to March, 1992. The project envisaged improvement of water supply, drainage, infrastructure, trans-municipal facilities, slum upgradation, etc. at a cost of Rs. 288 crores including World Bank assistance of U\$8147

The Calcutta Slum Improvement project was signed with the Government of U.K. on 23.5.91 for an amount of Pounds 12.240 million. The terminal date of the project is 01.3.98. The project is designed to improve the living conditions of approximately 6.29 lakhs of slum population in Calcutta and, Howrah Municipal Corporation area.